NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

35

C.P No. 894/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES:

Sababahar Iranian Co.

V/s.

Royal Agro Green Food Industries Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Pogia Batra Advocate for Operational Ceditar

M.S Bodharwalla

2. Sankalp Anantwar Advocate

alw Nishitha Nanubiar for Corporate

Corporate

ORDER CP No.894 /I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel has filed Memo of withdrawal for withdrawal of the petition. At her request, this Petition is hereby dismissed as withdrawn giving liberty o the Petitioners to proceed afresh in accordance with law.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Encl: Memo of withdrawal.

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)



M.S. Bodhanwalla & Co.

Advocates & Solicitors

Ref.:

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH COMPANY PETITION NO. 894 OF 2017

In the matter of

Saba Bahar Iranian Company

... Applicant
(Operational Creditor)

VERSUS

M/s Royal Agro Green Food Industries Pvt. Ltd. ..(Corporate Debtor)

MEMO FOR WITHDRAWAL

To, The Registrar, NCLT, Mumbai Bench, Mumbai.

Sir,

Be pleased to allow the Operational Creditor to withdraw the above captioned Petition with liberty to file a fresh Petition.

Dated this 11th day of July 2017.

Yours faithfully, M.S. Bodhanwalla & Co.

Advocates for the Operational Creditor

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